

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Original Application No.927 of 1998.

Allahabad this the 05th day of September, 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.D.R. Tiwari, Member-A.

Vishok Kumar Shukla
Son of Jagannath Prasad Shukla,
Resident of Kha-36, Navin Nagar,
Moradabad, Presently working as Medical
Stores Keeper, Post and Telegraph Dispensary
Moradabad.

.....Applicant.

(By Advocate : Sri S.K.Om)

Versus.

1. Union of India
through Secretary
Department of Telecommunication
Sanchar Bhawan, New Delhi.
2. Assistant Director General (S. T.N.)
Department of Telecommunication,
Sanchar Bhawan, New Delhi.
3. Chief General Manager (Telecom)
Western U.P. Telecom Circle
Windless Complex, 3/4 Fldor Rajpur
Road, Dehradun.
4. Telecommunication District Manager
Moradabad.
5. Senior Superintendent of Post Offices
Moradabad.

.....Respondents.

(By Advocates : Sri D.S. Shukla/
Km. S Srivastava)

O_R_D_E_R

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A., applicant has sought relief against
Bharat Sanchar Nigam Ltd., which is ^a corporation and
O.A. is not maintainable in this Tribunal, as no
notification under section 14 (2) of Administrative
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Tribunals Act 1985 has been issued by Central Government in
Tribunal.

2. The legal position in this regard has been well settled by judgments of Division Bench of Delhi High Court in C.M.W.P. No.2702/01 decided on 24.8.01 in the case of Shri Ram Gopal Verma Vs. Union of India and Ors. reported in 2002 (1) A.I.S.L.J. 352 and Bombay High Court in the case of Bharat Sanchar Nigam Ltd Vs. A.R. Patil reported in 2002 (3) A.T.J Page-1.

3. In the circumstances, the O.A. is ~~accordingly~~ dismissed as not maintainable, with the liberty to the applicant to raise his grievance before the appropriate forum.

No order as to costs.

Devi
Member-A.

R
Vice-Chairman.

Manish/-